

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.460/2003

Hon'ble Shri Shaker Raju, Member (J)
Hon'ble Shri R.K.Upadhyaya, Member (A)

Indore, this the 11th day of August, 2003

Avnish Kumar
s/o Shri G.L.Sharma
Scientific Officer - D
Govt. of India
Department of Atomic Energy
Centre for Advanced Technology
INDORE (MP). .. Applicant

(By Advocate: Shri M.I.Khan)

Vs.

1. Union of India through
Principle Secretary
Department of Atomic Energy
Govt. of India
New Delhi.
2. Director
Centre for Advance Technology
Atomic Energy
Govt. of India
Indore.
3. Administrative Officer - III
Atomic Energy
Centre for Advance Technology
Govt. of India
INDORE (MP). ...
4. Additional Secretary
Department of Atomic Energy
Anushakti Bhawan
C.S.M. Marg
Mumbai (Maharashtra) ... Respondents.

(By Advocate: None)

Q U E S T I O N D E R (Oral)

By Sh. Shaker Raju, Member (J)

In view of the Government of India's
instructions dated 15.10.1999 which envisages grant of
three advance increments on attaining of higher
qualifications, representation, preferred by the
applicant though ~~stating~~ ^{stated as} to be under active consideration,
is not yet ~~been~~ disposed of.

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Contd...2/-

2. In view of the above, the OA is disposed of with a direction to the respondents to consider the claim of the applicant contained in his representation in the light of the instructions *ibid* by a detailed and speaking order within two months from the date of receipt of a copy of this order. No costs.

Let a copy of this order along with a copy of the OA be sent to respondents.

(In 3 copies)

(R.K.UPADHYAYA)
MEMBER (A)

S.Raju

(SHANKER RAJU)
MEMBER (J)

/rao/

Copy to Shm M.I.Khan Adv.
Indore

Copy to Respondent no. 1 to
4.

C. O. T. 1/2/83